



**CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK,**

ORDER SHEET

COURT NO. : 1

13/12/2018

O.A./260/185/2018 K C DALAI

M.A./260/279/2018 -V/S-

FOR APPR. ORDER STATE

ITEM NO:23

FOR APPLICANTS(S) Adv. : Dr.J.K.Lenka

FOR RESPONDENTS(S) Adv.: Mr.J.Pal

Notes of The Registry	Order of The Tribunal
	<p>Heard Dr.J.K.Lenka, Id. counsel appearing for the applicant and Mr.J.Pal, Id. counsel for the respondents.</p>
	<p>2. Ld. counsel for the applicant submitted that since first Inquiry Officer has again been appointed as second Inquiry Officer, the second prayer in the present OA to quash Annexure A/14 has become infructuous. He wants that since the Inquiry Officer has already submitted his report in June 2018, the concerned respondents should take appropriate steps in finalising the Inquiry within a period of two months. Ld. counsel for the applicant submitted that at this stage he does not want to press this OA.</p>
	<p>3. The OA is therefore disposed of with a direction to the respondents to complete the enquiry proceedings within a period of three</p>

months from the date of receipt of certified copy of this order and if the applicant is aggrieved by any subsequent order of the respondents, then he will be at liberty to approach this Tribunal reserving his right to pray for reliefs as per law.

4. MA 279/2018 is also disposed of accordingly.

5. There will be no order as to costs.

(SWARUP KUMAR MISHRA)
MEMBER (J)

(GOKUL CHANDRA PATI)
MEMBER (A)

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